IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No.1434 of 2021

Samundri Devi .... …. Petitioner

Versus

The State of Jharkhand .... Opposite Party

CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mr. Ashok Kr., Advocate
For the State : Ms. Vandana Bharti, Addl.P.P

Order No.02 Dated- 13.04.2021

Heard the parties through video conferencing

Learned counsel for the petitioner seeks permission of this Court to withdraw this anticipatory bail application.

Permission is accorded.

This anticipatory bail application stands dismissed as withdrawn.

(Anil Kumar Choudhary, J.)

Animesh/